

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO.261/2005 In
O.A. No.1537/2003

(2)

New Delhi this the 1st day of May, 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Shri Duli Chand,
D-IV/4080, Vasant Kunj,
New Delhi-110 070.

-Applicant

(By Advocate. Shri S. Sunil for Shri C. Hari Shankar)

Versus

Shri K.M. Chandrasekhar,
Secretary,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi-110 001.

-Respondent

(By Advocate: Shri R.V. Sinha for
Shri R.N. Singh)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

It is undisputed that vide Hon'ble Supreme Court's judgment dated 21.04.2006 in SLP (CC) No.12284-86/2004 **Union of India & Ors. Vs. Duli Chand**, the Disciplinary Authority's orders dated 02.05.2003 have been upheld and orders of the Hon'ble High Court as also of the Tribunal have been set aside.

2. In this backdrop, the present contempt proceedings are dropped and notice to the respondent is discharged.



(Mukesh Kumar Gupta)
Member (J)



(V.K. Majotra)
Vice Chairman (A)

cc.